

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

12

IA 1407(MB)2024
IN C.P. (IB)/1149(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.04.2024**

NAME OF THE PARTIES: Leo Meridian Infrastructure Projects & Hotels Limited
Vs
Cinema Venture Private Limited

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Aakarshan Sahay a/w Mr. Abhinandan Sharma, Ld. Counsel for the Applicant present.
IA-1407/2024
2. This is an Application filed under Rule 11 of NCLT Rules by the Applicant seeking to rectification/ modification of the order dated 13.02.2024 in IA-500/2024 -*“Rectify the Paragraph Number-3 of the order dated 13.02.2024 as “expression of interests have been received by the Resolution Professional in place of “resolution plans are received”.*
3. After going through records, this bench observes that at the time of passing an order in the open Court, the Counsel for Resolution Professional was present and there was no objection raised before this bench. Therefore, this bench is of the considered view that such prayer made through an Application by the Applicant cannot be taken into consideration.
4. In view of aforesaid observations, the present Application is **dismissed**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)